

**REPORT OF THE JOINT COMMITTEE
IN THE MATTER OF
ORIGINAL APPLICATION NO. 105/2022**

(TITLED ARIF NAWAZ M. M. IRAQI V/S STATE OF MAHARASHTRA)
IN COMPLIANCE OF ORDER OF HON'BLE NGT, PRINCIPAL BENCH,
NEW DELHI, DATED 04.02.2022

FOR SUBMISSION TO
**HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

August 2022

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REPORT OF THE JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 105/2022 (TITLED ARIF NAWAZ M. M. IRAQI V/S STATE OF MAHARASHTRA) IN COMPLIANCE WITH ORDER OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI DATED 04.02.2022

01.0 BACKGROUND

An application has been registered based on the complaint by Mr. Arif Nawaz M.M. Iraqi against the State of Maharashtra regarding unscientific discharge of sewage in open water bodies i.e., Ulhas River and Desai Creek in Mumbai and Diva, Dist Thane, causing water pollution and serious health hazard to the nearby residents and for spreading various kind of diseases.

Hon'ble NGT in this matter passed an order on 04.02.2022 (**Annexure-1**), the relevant paras are re-produced as below.

"... 2. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the CPCB, State PCB, Commissioner, Municipal Corporation & District Magistrate, Thane, Maharashtra and Chairperson, MCZMA (Maharashtra Coastal Zone Management Authority). The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance and take remedial action in accordance with law following due process...."

02.0 CONSTITUTION OF THE JOINT COMMITTEE:

In compliance with the order, joint committee comprising of The District Magistrate-Thane, The Commissioner-Thane Municipal Corporation, The Commissioner-Kalyan Dombivali Municipal Corporation, Central Pollution Control Board (CPCB), Maharashtra Coastal Zone Management Authority (MCZMA) and Maharashtra Pollution Control Board (MPCB) constituted as below where MPCB is the nodal agency for coordination and compliance. Office order of constitution of Joint Committee is enclosed as **Annexure-2A**

Name	Name of Institute/Organization
Shri Rajesh Narvekar IAS	Hon'ble District Magistrate & Collector, Thane
Shri Prakash Khadtare, Executive Engineer	Representative of Commissioner, Thane Municipal Corporation (TMC), Thane.
Shri Ghanshyam Navangul Executive Engineer	Representative of Commissioner, Kalyan Dombivli Municipal Corporation (KDMC), Kalyan.
Shri Sanjay Sandanshiv, Under Secretary	Representative of Maharashtra Coastal zone Management Authority (MCZMA), Dept. of Environment & CC, Mumbai.
Shri Pratik Bharne Scientist 'E',	Central Pollution Control Board (CPCB), Regional Directorate (RD), Pune
Shri Ravindra Andhale, Regional Officer- Thane	Maharashtra pollution Control Board (MPCB), Regional Office, Thane.
Shri Babasaheb Kukade, I/c Regional Officer- Kalyan	Maharashtra pollution Control Board (MPCB), Regional Office, Kalyan.

03.0 SCOPE OF THE JOINT COMMITTEE

As per the aforesaid order, the joint committee was directed to-

1. Undertake site visit.
2. Look into the grievance and take remedial action in accordance with law following due process.
3. Furnish the factual and action taken report.

4.0 APPROACH:

1. Joint Committee meeting was conducted on 13th April 2022 in the Chamber of District Collector, Thane to deliberate the issue and decide further line of action in the matter towards compliance of aforesaid Hon'ble NGT order. Minutes of the Meeting is enclosed as **Annexure-3**.
2. Site visit was carried out by the Joint Committee on 21st April 2022 at locations as stated in original application. Sampling at various locations as specified in the location

with the help of CPCB/MPCB officials/staff and analysis at Regional Laboratory, MPCB, Thane.

3. Information/Data collection from Concerned Corporations/Departments, Compilation, Interpretation, and preparation of the Committee Report.

05.0 ABOUT MUMBRA- KAUSA:

Mumbra is a suburb of Thane district in state of Maharashtra, Mumbai extension and within Mumbai Metropolitan Region Area(MMRDA). It is administered by Thane Municipal Corporation. It has a total area of 13.97 Km² and population density of 17,000/Km². The population of Mumbra, and Diva Prabhag Samiti is 4,31,843.

Ward wise population details are given below:

Table 1-WARDWISE POPULATION DETAILS:

SR.NO	PRABHAGSAMITI NAME	WARD NO	POPULATION
1	Mumbra-Prabhag Samiti	26	58268
		30	60105
		31	53319
		32	54604
		TOTAL	2,26,296
2	Diva Prabhag Samiti	27	52047
		28	55666
		29	45983
		33	51851
		TOTAL	2,05,547
		GRAND TOTAL	4,31,843

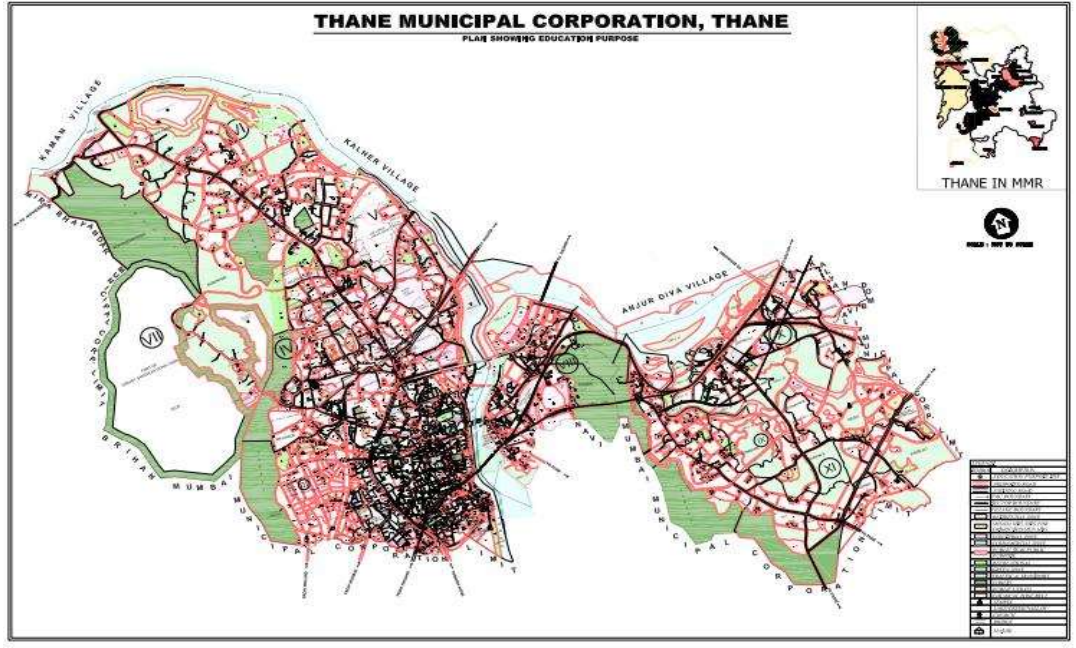


FIGURE 1-MAP OF THANE MUNICIPAL CORPORATION

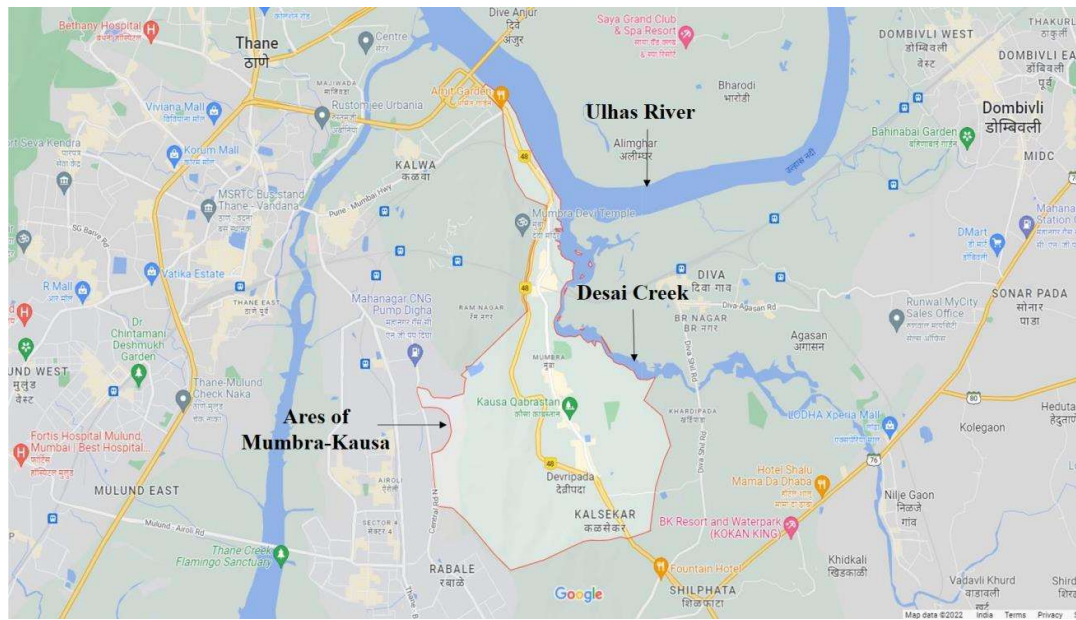


FIGURE 2- IMAGE SHOWING MUMBRA, KAUSA, ULHAS CREEK, DESAI CREEK AND NEARBY AREA

06.0 SEWAGE GENERATION & ITS TREATMENT

The details regarding generation of sewage and its treatment are given in below table.

Table 2-SEWAGE GENERATION & TREATMENT

SR.NO.	PARTICULARS	DETAILS
1	Ward wise zone wise population of Mumbra/Shil/ Kausa/ Diva	Population of Mumbra/Shil/ Kausa/ Diva is 4,31,843
2	Quantity of water supplied to above areas in MLD and its source.	100 MLD(Bhatsa and Ulhas River)
3	Sewage generation quantity	Sewage generation from Mumbra, Shil, Kausa& Diva is 47 MLD
4	Sewage collection system/ network	23 km sewer network is completed
5	SEWAGE TREATMENT: -	
	Existing	Proposed
	A) STP -32 MLD Present flow of sewage- 2.5 MLD (average for last one year) The flow diagram of STP is provided as Fig 3 & 4	DPR is prepared for Kausa, Shil and Diva Area for 5 STPs of 106 MLD and 132 km sewer network. The project is not yet started due to lack of fund.
	B) Society/flat system- Total Nos. of private STPs are 22 nos. (Capacity of these 22 nos. STPs is 6.89 MLD)	

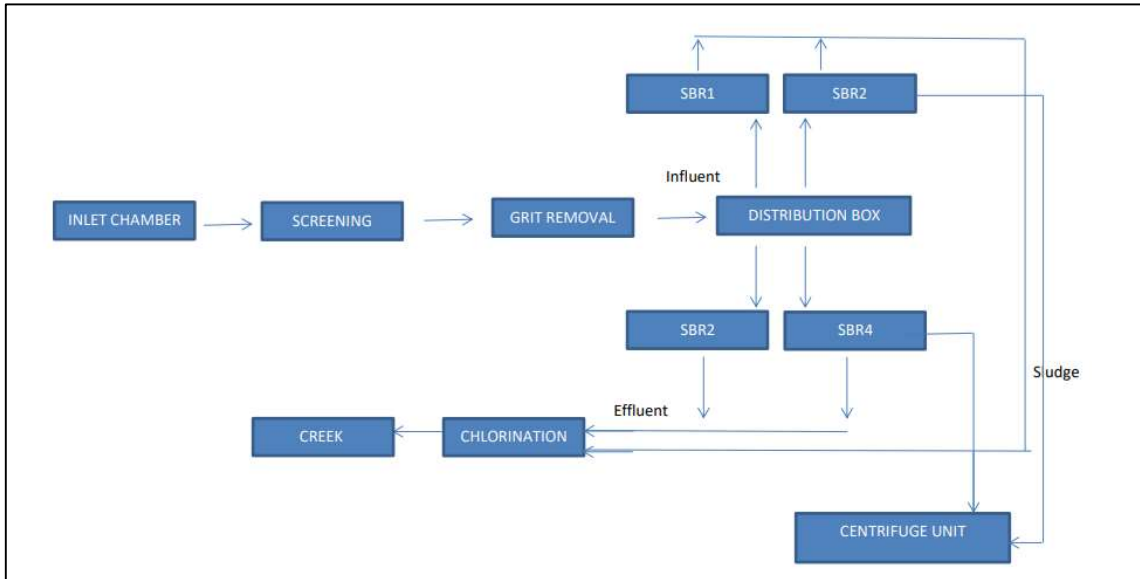


FIGURE 3- Flow diagram STP Mumbra

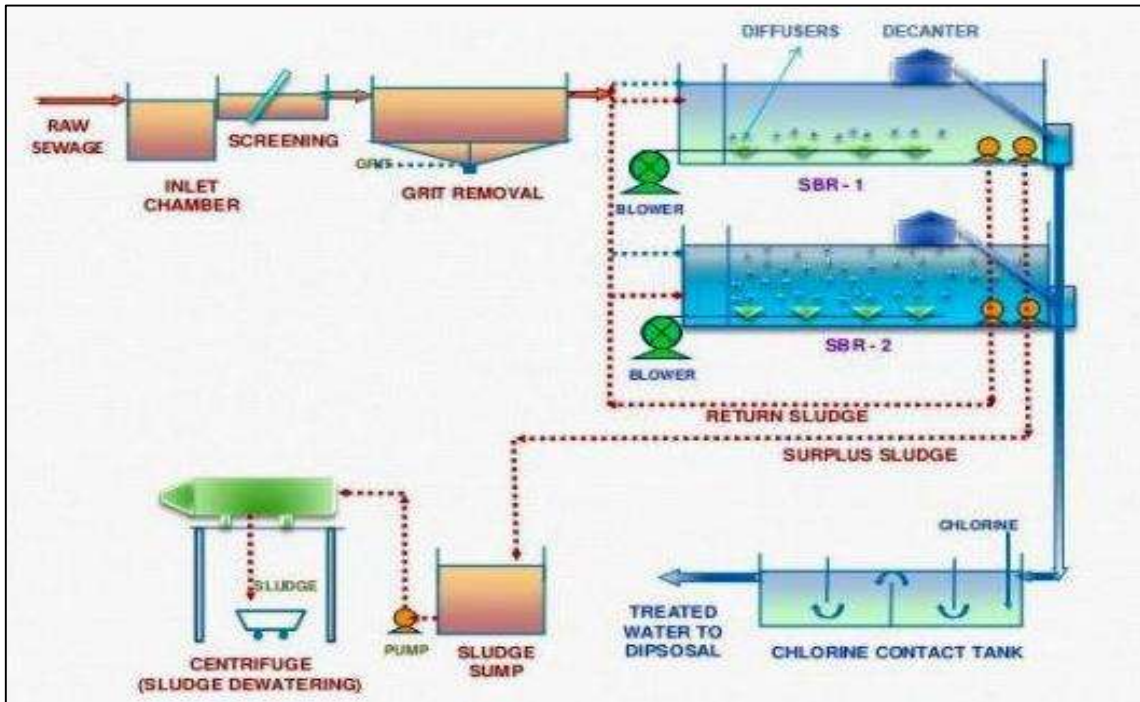


FIGURE 4-Flow diagram- SBR (STP Mumbra)

07.0 MUNICIPAL SOLID WASTE MANAGEMENT:

Solid waste generation, its collection in Kausa, Sheel, Diva and Mumbra are given in **Table-03** as below-

Table-03 SOLID WASTE GENERATION AND COLLECTION:

Sr. No.	Area	Ward no	SW generated (Average daily waste generation) (TPD)	SW Collected (Average daily waste collected) (TPD)
1	Kausa	33	26.5	26
2	Sheel	33		
3	Diva	27	32	30.5
4	Mumbra	26	26	25
	Total	-	84.5	81.5

Thane Municipal Corporation has deployed smaller 3-wheeler auto tippers 38 numbers to ensure maximum collection of MSW generated with provision for separate compartment for segregated waste for above mentioned areas.

MSW PROCESSING:

Waste collected from the area in consideration is further segregated in different streams. The details of segregated waste are given in the **Table-04**

TABLE04: SEGREGATION OF SOLID WASTE

Total	Wet waste	Dry Waste excluding plastic	Plastic	Domestic hazardous waste	Sanitary waste
84.5	50.7	29.5	1.7	0.8	1.8

Segregated waste is processed at processing facility mentioned below:

1. Mumbra Windrow processing plant (Capacity: 50 TPD)
2. Diva windrow processing plant (Capacity: 75 TPD)
3. Mumbra MRF centre for dry waste processing (Capacity: 35 TPD)
4. Diva MRF centre for dry waste processing (Capacity: 60 TPD)
5. Kausa – Bio Composting facility (Capacity: 10 TPD)
6. Kausa – Mechanical Composting facility (Capacity: 10 TPD)

LEGACY WASTE:

Thane Municipal Corporation has legacy dumpsite at Kharadi, Diva. The quantum of waste accumulated is 830000 Tons. TMC has installed mechanical trommel of 300 TPD capacity and bioremediation processing at the site which were operational. About 40000 Tons of legacy waste was bio-remediated till April 2022.

SANITARY LANDFILL SITE (SLF):

Thane Municipal Corporation has developed Sanitary Landfill site near Kausa STP plant. Only process rejects are sent to SLF. Total area of SLF is 1 acre with average process rejects sent to SLF varies from 70-80 TPD. Designed height is 5 meters and current height is 2 meters.

08.0 HEALTH AND SANITATION:

Heath related data was collected from TMC to see the water born deceases due to improper sanitation in the area. The data provided by the Health Department, TMC is provided included in the **Annexure-4** as data provided by TMC. The graphical representation of the data is shown in following Fig.

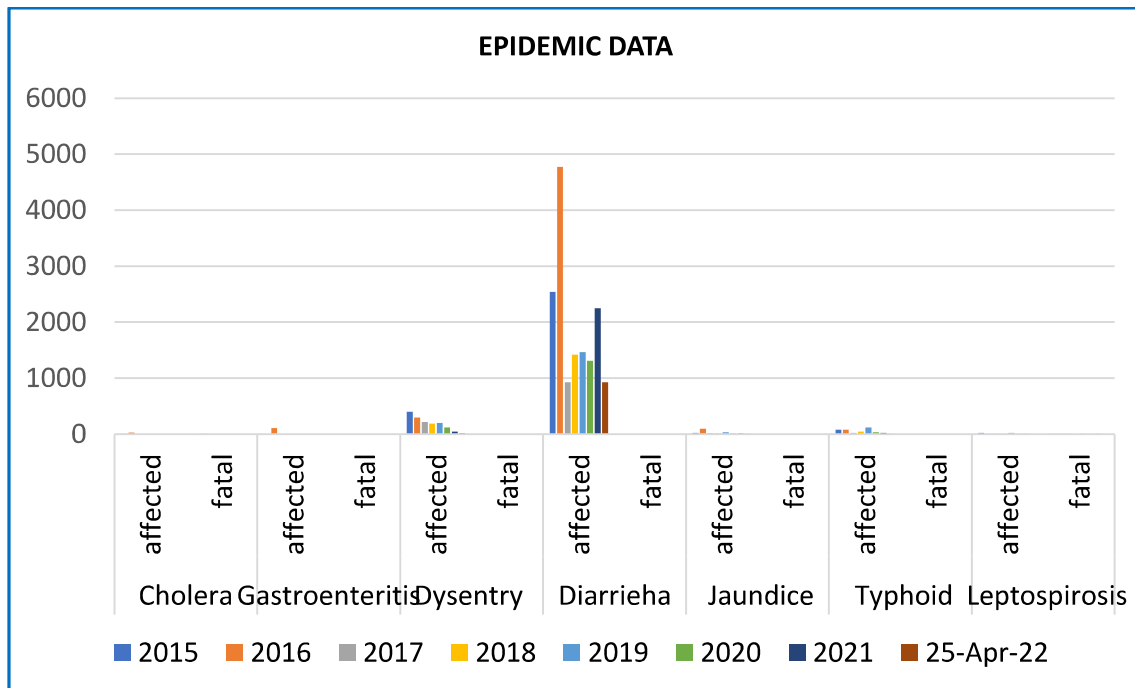


FIGURE 5: Epidemic data

Epidemic data of Mumbra, Kausa, Shil & Diva for the last seven years; particularly with water borne disease is presented above. It is apparent that highest patient with decease-Diarrieha

followed by Dysentery .These two diseases are dominant which may be due to contaminated water, food which is resultant of improper sanitation, sewage flowing the drains, littering of MSW on ground/in the drains/nallah, overall poor hygiene and other reasons.

09.0 SITE VISIT BY JOINT COMMITTEE

The Joint Committee carried out site visit in compliance with the order of Hon'ble NGT with reference to sewage and solid waste management as mentioned in the Application. The committee visited the locations mentioned in the Application and STP at Mumbra, Solid Waste processing plant, Kausa on 21.04.2022.

Sampling of STP at Inlet/Outlet, Drains/Nallah (as mentioned in the application) and recipient water bodies -Desai creek and Ulhas River/Creek carried out with the help of staff/officals of MPCB, Regional Office, Thane and CPCB RD, Pune.

The samples were analysed at Central Labortaory, Mahape, Navi Mumbai. MPCB also carryout the sampling regaularlay at Ulhas creek under National Water Monitoring Program (NWMP) Project.

The details of sampling locations are given in **Table-04** and the sampling locations are depicted in the **Figure-06** as provided below. The Analysis Results of the sampling carried out at STP, at various locations of drains/Nallah, River and Creek on 21.04.2022 and 22.04.2022 are provided in the **Table-05 & 06** resepectively, wherease analysis results of the sampling of STP Mumbra as a part of NWMP is provided in **Annexure-5**. The photographs are provided in the **Annexure-6**.

TABLE-5-DETAILS OF SAMPLING CARRIED OUT DURING COMMITTEE VISIT

Sr No.	Location Decription of Sample Taken	Location code	Latitude& Longitude	Date
	CREEK/RIVER			
01	Desai Creek UP Stream, Khadi Bridge, Diva (during Low Tide)	C-1	19°10'20.6"N 73°02'44.6"E	21/04/2022
02 A	Desai Creek down Stream, Chuha Bridge, Diva- (during High Tide)	C-2	19°10'54.6"N 73°01'26.3"E	21/04/2022
02 B	Desai Creek down Stream, Chuha Bridge, Diva (during Low Tide)	C-2	19°10'54.6"N 73°01'26.3"E	22/04/2022

03	Ulhas Creek/River, Ganpati visargen point, after meeting desai creek	C-3	19°12'50.8"N 73°00'49.6"E	22/04/2022
NALLAH/DRAINS				
04	Dosti Planet nallah, Shil, Mumbra	D-1	19°09'15.7"N 73°02'15.6"E	21/04/2022
05	M.M. Valley nallah, Kausa, Mumbra	D-2	19°09'57.6"N 73°01'56.9"E	21/04/2022
06	Kadar Palace (Aminabaad), nallah, Kausa	D-3	19°09'59.7"N 73°01'33.1"E	21/04/2022
07	Amrutnagar nallah, Mumbra	D-4	19°10'34.2"N 73°01'24.3"E	21/04/2022
08	Sanjay Nagar, nallah, Mumbra	D-5	19°10'39.5"N 73°01'23.4"E	21/04/2022
09	Mumbra Station, Mumbra nallah	D-6	19°11'24.1"N 73°01'22.5"E	21/04/2022
10	Retibunder nala, Mumbra	D-7	19°12'40.0"N 73°00'59.1"E	22/04/2022

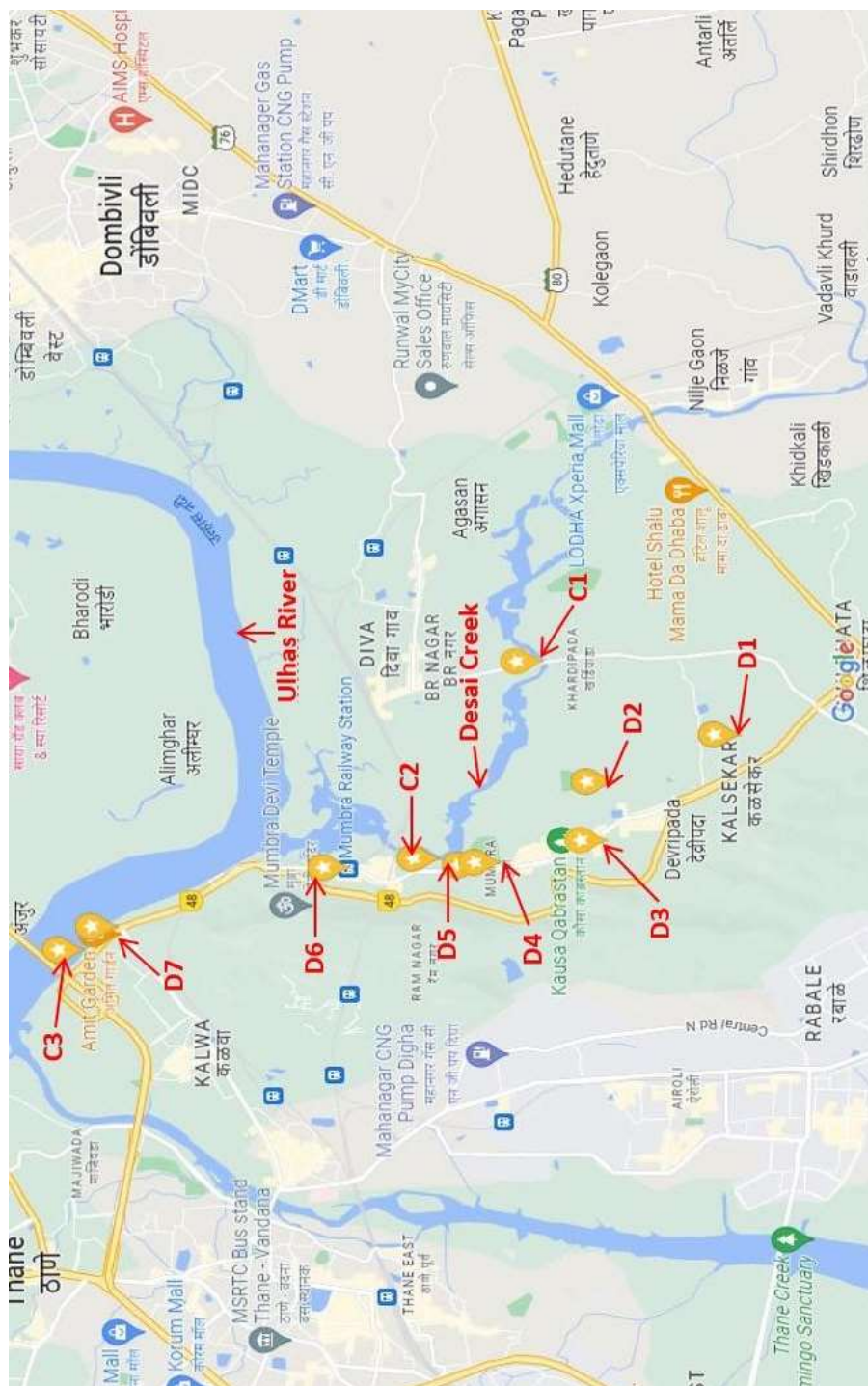


FIGURE 6-Sampling Locations

TABLE-6: ANALYSIS RESULTS OF SAMPLING AT STP ON 21.04.2022

Sampling Location(s)	Parameters									
	pH	SS	Ammonical Nitrogen	BOD	COD	Faecal Coliform (FC)	Total Coliform (TC)			
Inlet STP	6.9	116	32	190	348	92000	160000			
Outlet STP	7.3	48	35.6	11	132	35000	92000			
STP Outlet Standards Prescribed by MPCB	6.5 to 8.5	-	-	10	-	No FC/100 ml	200 TC/100 ml			

Note- The results are expressed in mg/l except pH, Total Coliform (TC) and Faecal Coliform (FC)

TABLE-7: ANALYSIS RESULTS OF SAMPLING AT CREEK, RIVER & DRAINS/NALLAHSON 21.04.2022 & 22.04.2022

Sampling Location(s)	Location Code	Parameters									
		pH	SS	Temp. (°C)	Colour	NH3-N	DO	BOD	COD	Faecal Coliform (FC)	Total Coliform (TC)
Creek/River											
Desai Creek U/s Stream, Khadi Bridge, Diva	C1	7.4	98	31	Pale Brown	5	4.2	14	196	350	920
Desai Creek D/s Stream, Chuha Bridge, Mumbra (High Tide)	C2	7.6	66	32	Pale Brown	5.8	3.9	16	228	350	920
Desai Creek D/s Chuha Bridge Mumbra (Low Tide)	C2	7.4	64	29	Grey	3.7	4.2	13	176	33	350
Ulhas River after Desai creek (Ganpati/Visargen point)	C3	7.5	60	28	Grey	4.44	3.6	15	200	94	240
Drains/Nallahs											

Dosti Planet nallah, Shil, Mumbra	D1	7	48	30	Grey	22.64	-	80	176	350	920
M.M. Valley nallah, Kausa, Mumbra	D2	7	36	28	Grey	45.1	-	75	172	920	1600
Kadar Palace (Aminabaad), nallah, Kausa	D3	7	60	28	Grey	22.64	-	140	304	920	1600
Amrutnagarnallah, Mumbra	D4	6.9	74	28	Grey	44.4	-	170	368	920	1600
Sanjay Nagar, nallah, Mumbra	D5	7	86	28	Grey	33.1	-	110	232	540	920
Mumbra Station, Mumbra nallah	D6	7.2	26	29	Grey	17.96	-	70	164	540	920
Retibundernala, Mumbra	D7	7	112	29	Grey	15.85	-	65	156	920	1600

Note- The results are expressed in mg/l except pH, Total Coliform (TC) and Faecal Coliform (FC)

OBSERVATIONS & FINDINGS:

Based on the information provided, Site inspection, and samplings of STPs, Drains/Nallahs, River/Creek, following observations are made:

10.1 BASED ON SITE VISIT & INFORMATION PROVIDED BY TMC/KDMC:

10.1.1 As per data provided by TMC, population of Mumbra, Shil, Kausa and Diva is 4,31,843.

Water supply to these areas is 100 MLD whereas Sewage generation is 47 MLD.

10.1.2 TMC has provided STP for Mumbra and adjacent areas with a capacity of 32 MLD; however, presently only 2.5 MLD sewage was being collected and treated. The STP capacity is highly utilised.

10.1.3 During the visit, TMC officials informed that houses to sewer line connections are under progress since 2019 but not yet completed. Upon completion of these connections about 15 MLD sewage shall be collected and treated in existing STP. Committee felt that TMC should expedite the process of drainage connection from houses to sewer line and need to implement short term and long-term plan with clear timelines to prevent further discharge of untreated sewage in the open water bodies.

10.1.4 Detailed project Report (DPR) is prepared for Kausa, Shil and Diva Area for 5 STPs with total capacity of 106 MLD and 132 km. sewer network. The project is pending due to lack of fund. Reply from TMC vide dtd 24.05.2022 with action plan is enclosed as **Annexure-7.**

10.1.5 As per EIA Notification 2006, Building and construction projects with ≥ 20000 Square meter built up area are categorized as "Category B" Projects and require prior Environmental Clearance from SEIAA. Such construction projects build and operate STP. Under this category, there are total 22 Nos. of private STPs with capacity of 6.89 MLD).

It is informed by TMC that plots having built up area below 20,000 sq.mt. are required to construct septic tanks and Occupation Certificate is not issued without septic tank by TMC. Building/Chawl/Huts those do not have septic tanks, survey of such structures is in progress, and also house drain to sewer line connection work is in progress.

10.1.6 During the visit, Committee observed that untreated sewage is being discharged from six major nallahs leading into Desai creek in Mumbra region and one major Nallah into Ulhas Creek. Desai creek meets with Ulhas River/Creek. The untreated sewage disposal through various drain in Desai creek which meets ultimately to UlhasRivr/Creek and causing pollution in these water bodies.

10.1.7 Solid Waste generated is about 84.5 TPD whereas its collection is 81.5 TPD as per information provided by TMC in Mumbra, Diva, Kausa and Shil area (Refer Table03-, para 07.0). Segregated wet Solid Waste is processed in Windrows composting plant at Mumbra and Diva, dry Solid Waste in MRF Centre for dry waste processing at Mumbra and Diva and Bio-composting and Mechanical composting facility at Kausa. TMC has developed Sanitary Landfill Facility (area-1 acre) near Kausa STP where rejects from MRFs are sent for disposal and about 70-80 TPD rejects/inert received by this SLF.

However, about 3 TPD Solid Waste is not collected, found littered at many places and most of the major Drains/Nallahs were observed filled/accumulated with solid waste i.e. plastic bags, thermocol etc, as shown in few photographs at **Annexure-6**

10.1.8 TMC has legacy dumpsite at Kharadi, Diva. The quantum of waste accumulated is 8,30,000 Tons. TMC has installed mechanical trommel of 300 TPD capacity and

bioremediation processing at the site which were operational and about 40,000 Tons of legacy waste was bio-remediated till April 2022.

10.1.9 Health related data of Mumbra, Kausa, Shil & Diva for the last seven years shows highest patient with disease- Diarrhea followed by Dysentery. These two diseases are dominant which may be due to contaminated water, food which is resultant of improper sanitation, sewage flowing in the drains, littering of Solid Waste on ground/in the drains/nallah, overall poor hygiene etc.

10.2 **BASED ON SAMPLING & ANALYSIS RESULTS:**

10.2.1 STP was partially operational due to very less flow (2.5 MLD) than the designed capacity (32 MLD). STP consist of Inlet chamber, Screening, Grit removal / Bar screen, Sequential Batch Reactor (SBR), Settler, Decanter and Chlorination and centrifuge decanter.

10.2.2 MPCB has issued consent to STP which was valid up to 31.12.2021. TMC has applied for renewal on 05.06.2022. The STP was found operational without valid CTO.

10.2.3 The analysis results of sampling (Table-05) carried out at STP Mumbra on 21.04.2022 during committee visit shows the concentration of BOD exceeds marginally to outlet standard whereas the concentration of FC & TC were found exceeding the standards considerably. The Chlorination was not in operation, and it was observed that it seldom used.

10.2.4 As a part of routine vigilance, STP Mumbra samples are collected and analysed by the MPCB. The analysis results are given in **Annexure-5**. COD is varying between 20-64 mg/L. Suspended solid is in the range of 11-29 mg/L. BOD results are sometime exceeding the standard i.e. 10mg/L.

10.2.5 The analysis results of sampling (Table-06) carried out at Desai and Ulhas Creek show the concentration of BOD in the range 13-16 mg/l whereas COD in the range 176 – 228 mg/l. The concentration of BOD in the range 65-170 mg/l whereas COD in the range

156-368 mg/l from the samples taken at various drains/nallahs. The concentrations of Ammonical Nitrogen (NH₃-N) for Creek and Ulhas River was between 3.7 – 5.8 mg/L whereas for drains/nallahs, it was in the range of 15-45 mg/L. Total Coliform (TC) and Faecal Coliform (FC) were also observed in the results due to untreated sewage discharges from the area into Desai Creek and Ulhas River/Creek through different drains/nallahs. The ulhas creek/river also receives untreated/treated sewage and industrial treated/untreated effluent from Kalyan-Dombivali area in the upstream of Mumbra and Diva.

It is informed that the water from Ulhas creek/River from this area is not used by TMC for drinking purposes. The water sample analysis results of the collected samples at Desai Creek/Ulhas Creek/ river were compared with the CPCB's Designated Best Use Water Quality Criteria for Class B Outdoor bathing (TC < 500, pH: 6.5-8.5, DO > 5 mg/l and BOD < 3mg/l). The analysis results show that the concentration of DO is less than 5 mg/l and concentration of BOD is more than 3 mg/l and further total Coliform at Desai Creek during high tide is more than 500 MPN per 100ml. Therefore, the water quality at these creeks were not conforming to the quality criteria given for Class- B Outdoor bathing.

11.0 ACTION TAKEN BY MPCB

MPCB has issued directions to Thane Municipal Corporation (TMC) time to time under the Water (P & CP) Act 1974, Air (P & CP) Act 1981 and Environment (Protection) Act 1986. Major directions issued to TMC due to non-compliances wrt sewage and solid waste are mentioned below-

- 11.1 MPCB has issued Directions u/s 33A on 11.09.2019 under Water (Prevention & Pollution Control) Act, 1974 (as per Hon'ble NGT order) to submit time bound action plan for 100 % treatment of generated sewage, prepare and furnish action plan for utilization of treated sewage and why municipal corporation should not be levied maximum environmental compensation for untreated/partially treated sewage discharge as per Hon'ble NGT order dated 28.082019 in OA No. 593/2017 in

Paryavaran Suraksha Samiti Vs Union of India. The copy of direction dated 11.09.2019 is provided at **Annexure: 8A**.

- 11.2 MPCB has issued Show Cause Notice (SCN) on 18.02.2021 (**Annexure-8B**) u/s 33A of the Water (Prevention & Control Pollution) Act, 1974 & the Air (Prevention & Control Pollution) Act, 1981 and Solid Waste Management Rules, 2016 followed by Interim Directions on 27.04.2021 (**Annexure-8C**) under Section - 31A of the Air (Prevention & Control Pollution), 1981 and under Section- 33A Water (Prevention & Control Pollution), Act 1974 & Solid Waste Management Rules, 2016 for non-compliances observed at STP and directed to submit the action plan.
- 11.3 MPCB issued Directions dated 28.07.2021 (**Annexure-8D**) for non-compliance of Hon'ble NGT order dated 02.07.2020 in Original Application No. 606/2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues and directed to pay final compensation at the rate of Rs. 10 lakh per month from 01.04.2020 till compliance towards Solid Waste management rules 2016 and final compensation at the rate of Rs. 10 lakh per month from 01.04.2020 till compliance towards the non-compliances of legacy Waste Management for not starting the work of bioremediation of legacy waste.
- 11.4 MPCB issued Directions dated 20.10.2021 (**Annexure-8E**) u/s 5 of Environment (Protection) Act, 1986 read with Solid Waste Management Rules, 2016
 - a. to establish a waste deposition centre for sanitary waste and dispose sanitary waste as per guidelines of Management of Sanitary Waste-May 2018 published by CPCB
 - b. to create public awareness through information, education and communication campaign and educate the waste generators to participate segregation of waste into bio-degradable (recyclable & combustible), sanitary waste and domestic hazardous waste at source.
 - c. to create public awareness through information, education and communication campaign and educate the waste generators to wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable

wrapping material as prescribed by the Municipal Corporation and place the same in the bin meant for non-bio degradable waste.

- d. To ensure that the manufacturers or brand owners of disposable & sanitary products shall provide a pouch or wrapper for disposal of sanitary products along with the packets.

11.5 MPCB has issued Directions dated 26.10.2021 (**Annexure-8F**) u/s 33A Water (Prevention & Control Pollution), Act 1974 & 31A of the Air (Prevention & Control Pollution), 1981 read with Solid Waste Management Rules, 2016 to strictly follow guidelines of Law/rules for waste shifting from Digha to Bhandarli gaon, to establish temporary processing at Digha before shifting material to Bhandarli gaon and to submit time bound action plan for Bio-mining of Legacy Waste at four station.

11.6 MPCB has issued Proposed Directions dated 11.05.2022 u/s 33A of Water (Prevention and Control of pollution) Act 1974 for discharge of untreated sewage and non-completion of household-to-sewer line connection in Mumbra and surrounding area. The copy of proposed direction dated 11.05.2022 is attached as (**Annexure-8G**)

12.0 CONCLUSIONS:

12.1 Based on the site visit and analysis results, it is found that untreated sewage is being discharged into Desai Creek through different natural drains/Nallah which eventually leads to contamination of Desai creek and Ulhas River/Creek.

12.2 TMC has provided 32 MLD capacity STP at Mumbra which was partially operational due to very less flow (2.5 MLD) of sewage to this STP. The less flow is due to incomplete work of house to sewer line connection and sewerage network in the area. TMC officials informed that houses to sewer line connections are under progress since 2019 but not yet completed. TMC needs to expedite the process of drainage connection from houses to sewer line and need to rigorously implement time bound action plan to prevent further discharge of untreated sewage in the open water bodies in spite of

having 32 MLD STP. Detailed Project Report (DPR) is prepared for Kausa, Shil and Diva Area for 5 STPs with total capacity of 106 MLD and 132 km sewer network and the project is pending due to lack of fund.

12.3 STP was found operational without valid CTO. TMC has applied for renewal on 05.06.2022. The analysis results of sampling carried out at STP Mumbra (Table-05) show that concentration of BOD exceeds marginally to outlet standard whereas the concentration of FC & TC were found exceeding the standards considerably. The Chlorination was not in operation.

12.4 The analysis results of sampling (Table-06) carried out at Desai and Ulhas Creek show the concentration of BOD in the range 13-16 mg/l whereas COD in the range 176 – 228 mg/l. The concentration of BOD in the range 65-170 mg/l whereas COD in the range 156-368 mg/l from the samples taken at various drains/nallahs. Total Coliform (TC) and Faecal Coliform (FC) were also observed in the results due to untreated sewage discharges from the area into Desai Creek and Ulhas River/Creek through different drains/nallahs.

It is informed that the water from Ulhas creek/River from this area is not used by TMC for drinking purposes due to sea water intrusion during high tide/saline zone. The water sample analysis results of the collected samples at Desai Creek, Ulhas Creek/river were compared with the CPCB's Designated Best Use Water Quality Criteria for Class B Outdoor bathing and the water quality at these creeks were not conforming to this quality criteria for Class- B Outdoor bathing.

12.5 Solid Waste generated is about 84.5 TPD whereas its collection is 81.5 TPD as per information provided by TMC in Mumbra, Diva, Kausa and Shil area (Table-03). Segregated wet Solid Waste is processed in Windrows composting plant at Mumbra and Diva, dry Solid Waste in MRF Centre for dry waste processing at Mumbra and Diva and Bio-composting and Mechanical composting facility at Kausa. TMC has developed Sanitary Landfill Facility (area-1 acre) near Kausa STP where rejects from MRFs are sent for disposal and about 70-80 TPD rejects/inert received by this SLF. However, about 3 TPD Solid Waste is not collected, found littered at many places and most of the major

Drains/Nallahs were observed filled/accumulated with solid waste i.e. plastic bags, thermocol etc creating unhygienic conditions in the nearby area, and also carry over of solid waste to the water bodies along with untreated sewage.

TMC has legacy dumpsite at Kharadi, Diva. The quantum of waste accumulated is 8,30,000 Tons. TMC has installed mechanical trommel of 300 TPD capacity and bioremediation processing at the site which were operational and about 40,000 Tons of legacy waste was bio-remediated till April 2022.

12.6 Health related data of Mumbra, Kausa, Shil & Diva for the last seven years shows highest patient with decease- Diarrhea followed by Dysentery .These two diseases are dominant which may be due to contaminated water, food which is resultant of improper sanitation, sewage flowing the drains, littering of MSW on ground/in the Drains/Nallahs and overall poor hygiene.

12.7 MPCB has issued directions to Thane Municipal Corporation (TMC) time to time under the Water (P & CP) Act 1974, Air (P & CP) Act 1981 and E (P) Act 1986. Major directions issued to TMC due to non-compliances wrt sewage and solid waste which are enumerated in para 10.0 above.

13.0 RECOMMENDATIONS:

In view of the above observations and conclusions-

13.1 TMC should expedite the household drainage connections to sewer network and ensure 100% collection of sewage and proper maintenance and operation of STP Mumbra so as to meet the prescribed standards by MPCB. The planned STPs and sewerage network as per DPR for Kausa, Shil and Diva Area (5 STPs with total capacity of 106 MLD and 132 km. sewer network) should be expedited and necessary fund arrangement may be provided.

- 13.2 All the drains/Nallahs which was found accumulated/filled with solid waste i.e. plastic waste, thermocol etc shall be cleaned up and solid waste shall be processed as per SWM Rule 2016. The cleaning plan of these drains may be prepared and executed on regular basis.
- 13.3 TMC should immediately obtained renewal of CTO for STP at Mumbra and operate STP properly so as to meet the outlet standards prescribed by MPCB. The treated sewage after conforming to the outlet standards shall be reused for secondary purpose such as irrigation, road side plantation, curing water for construction, spraying at MSW facility, other non-potable and non-tangible water uses to the maximum extent as specified in CTO issued to TMC in Schedule-I Terms & Conditions for Compliance of Water Pollution Control 1 (C) (1).
- 13.4 Solid waste collection, segregation, treatment and disposal should be improved and awareness among citizens may be carried out by TMC through various campaigns/ awareness programmes.
- 13.5 TMC should comply to all the directions issued by the MPCB and submit time bound action plan for complying the same.
- 13.6 MPCB should levy and recover the Environmental Compensation from TMC in view of non-compliance to the earlier directions issued by MPCB in compliance with relevant Hon'ble NGT matters, as detailed below-
- Direction dated 11.09.2019 issued under section - 33A under the Water (P & CP) Act, 1974 to submit time bound action plan for 100 % treatment of generated sewage, prepare and furnish action plan for utilization of treated sewage and why municipal corporation should not be levied maximum environmental compensation for untreated/partially treated sewage discharge as per Hon'ble NGT order dated 28.082019 in OA No. 593/2017 in Paryavaran Suraksha Samiti Vs Union of India.
 - Directions dated 28.07.2021 issued for non-compliance of Hon'ble NGT order dated 02.07.2020 in Original Application No. 606/2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues and directed to pay final compensation at the rate of Rs. 10 lakh per month from 01.04.2020 till compliance towards Solid Waste

Management Rules 2016 and final compensation at the rate of Rs. 10 lakh per month from 01.04.2020 till compliance towards the non-compliances of legacy Waste Management for not starting the work of bioremediation of legacy waste.

Ghanshyam Navangul
Executive Engineer,
KDMC, Kalyan

Prakash Khadtare,
Executive Engineer
TMC, Thane.

Babasaheb Kukade,
Regional Officer
MPCB, Kalyan.

Ravindra Andhale,
Regional Officer
MPCB, Thane.

Pratik Bharne
Scientist 'E',
CPCB, RD, Pune

Sanjay Sandanshiv ,
Under Secretary,
MCZMA, Dept. of
Environment & CC,
Mumbai

Rajesh Narvekar IAS
Hon'ble District
Magistrate &
Collector, Thane

ANNEXURE-1

Item No.13

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH**

(By Video Conferencing)

Original Application No. 105/2022

Arif Nawaz M. M. Iraqi

Applicant

Versus

State of Maharashtra

Respondent

Date of hearing: 04.02.2022

**CORAM: HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by Post.

ORDER

1. Grievance of the applicant Mr. Arif Nawaz M. M. Iraqi, is regarding unscientific discharge of sewage in open water bodies i.e. in Ulhas River and Desai Creek in Mumbra and Diva Distt. Thane, causing water pollution and serious health hazard to the nearby residents and for spreading various kind of diseases.

2. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the CPCB, State PCB, Commissioner, Municipal Corporation & District Magistrate, Thane, Maharashtra and Chairperson, MCZMA (Maharashtra Coastal Zone Management Authority). The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look

into the grievance and take remedial action in accordance with law following due process. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

3. List the matter for consideration on 26.05.2022.

A copy of this order, along with a copy of the complaint, be forwarded to the CPCB, State PCB, Commissioner, Municipal Corporation & District Magistrate, Thane, Maharashtra and Chairperson, MCZMA (Maharashtra Coastal Zone Management Authority) by e-mail for compliance.

Brijesh Sethi, JM

Prof. A. Senthil Vel, EM

February, 04, 2022
Original Application No. 105/2022
AP & AG

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272

Fax : 25805398

Website: <http://mpcb.gov.in>

E-mail Id: rothane@mpcb.gov.in



Regional Office, Thane

5th Floor, Office Complex Bldg.,

Near Mulund Check Naka,

Wagle Estate, Thane-400 604.

"Your Service is our Duty"

No. MPCB/NGT_Arif Nawaz/ROT- 1244

Date: 29/03/2022

OFFICE ORDER

Sub :- Constitution of Joint Committee in compliance of the Judgement dated 4/02/2022 passed by Hon'ble NGT, Principal Bench in Original Application No.105/2022 filed by Shri. Arif Nawaz M. M. Iraqi v/s. State of Maharashtra).

Shri. Arif Nawaz M. M. Iraqi has filed an Original Application bearing no. 105/2022 against the State of Maharashtra. before the Hon'ble National Green Tribunal, principal bench regarding unscientific discharge of sewage in open water bodies i.e. in Ulhas River and Desai Creek in Mumbra and Diva Dist. Thane, causing water pollution and serious health hazard to the nearby residents and for spreading various kind of diseases.

In the said matter, Hon'ble NGT has passed an elaborate Judgment dated 4/02/2022 and in compliance of the said Order, the following Committee is constituted :-

Sr. No	Joint Committee Member	Contact No.	Email address
1.	Hon'ble District Magistrate, Thane	02225343636	collectorofficethane@gmail.com
2.	Commissioner, Thane Municipal Corporation, Thane	022-25331590	mc@thanecity.gov.in
3.	Commissioner, Kalyan Dombivali Municipal Corporation	0251-2204065	commissioner.kdmc@gmail.com ; commissionerkdmc@gmail.com
4.	Representative of Central Pollution Control Board	9428167876	pratik.cpcb@gov.in
5.	Representative of Maharashtra Coastal Zone Management Authority	9004653933	sanjay.sandanshiv@nic.in; sandanshiv.us@gmail.com
6.	Regional Officer - Kalyan Maharashtra Pollution Control Board, Kalyan	9423260143	rokalyan@mpcb.gov.in
7.	Regional Officer - Thane Maharashtra Pollution Control Board, Thane	9892667704	rothane@mpcb.gov.in

The Terms of Reference of the Committee are as follows:

1. The joint Committee shall be at liberty to visit the site and interact with the stakeholders. The Committee shall also be at liberty to take assistance from any other expert/institution.
2. The joint Committee shall look into the grievance and take remedial action in accordance with law following due process.
3. The joint committee shall furnish the factual and action taken report within three months.
4. Regional Officer, Thane and Kalyan, Maharashtra Pollution Control Board will be the Nodal Officer for coordination and compliance.



(R. B. Andhale)
Regional Officer, Thane

Copy for information and necessary action to:

1. Hon'ble District Magistrate, Thane.
2. Commissioner, Thane Municipal Corporation, Thane
3. Commissioner, Kalyan Dombivali Municipal Corporation, Kalyan
4. Shri. Pratik Bharné, Additional Director (Scientist 'E'), Regional Directorate, Pune, Central Pollution Control Board.
5. Shri. Sanjay Sandanshiv, Under Secretary, Environment Department, Mantralaya, Mumbai
6. Regional Officer, Kalyan, MPCB, Kalyan.
7. Regional Officer, Thane, MPCB

Copy for information to

1. Joint Director (WPC), M. P. C. Board, Mumbai.
2. P & L Division, MPCB, Mumbai.
3. Sub – Regional Officer, Thane - I

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272

Fax : 25805398

Website: <http://mpcb.gov.in>

E-mail Id: rothane@mpcb.gov.in



Regional Office, Thane

5th Floor, Office Complex Bldg.,

Near Mulund Check Naka,

Wagle Estate, Thane-400 604.

“Your Service is our Duty”

No. MPCB/NGT_105/2022/ROT-09

Date: 07/04/2022

To,

1. **The Commissioner,**
Thane Municipal Corporation.
2. **The Commissioner,**
Kalyan Dombivali Municipal Corporation.
3. **Shri. Pratik Bharne,**
Additional Director (Scientist 'E'),
Regional Directorate,
Pune, CPCB.
4. **Shri. Sanjay Sandanshiv,**
Under secretary Maharashtra Coastal Zone
Management Authority, Annexe Building,
Mantralaya, Mumbai, Maharashtra 32
5. **Regional Officer, Kalyan**
Maharashtra Pollution Control
Board.

Sub :- 1st meeting of Joint Committee in compliance of the Judgement dated 4/02/2022 passed by Hon'ble NGT, Principal Bench in Original Application No.105/2022 filed by Shri. Arif Nawaz M. M. Iraqi v/s. State of Maharashtra.

Ref :-

1. Order dated 4/02/2022 passed by Hon'ble NGT, Principal Bench in Original Application No.105/2022 filed by Shri. Arif Nawaz M. M. Iraqi v/s. State of Maharashtra).
2. Order of Constitution of Committee issued vide no. MPCB/NGT_Arif Nawaz/ROT-1244 dated 29.3.2022.
3. Letter received from Hon'ble District Magistrate regarding schedule of 1st meeting.

Shri. Arif Nawaz M. M. Iraqi has filed an Original Application bearing no. 105/2022 against the State of Maharashtra. before the Hon'ble National Green Tribunal, principal bench regarding unscientific discharge of sewage in open water bodies i.e. in Ulhas River and Desai Creek in Mumbra and Diva Dist. Thane, causing water pollution and serious health hazard to the nearby residents and for spreading various kind of diseases.

In the said matter, Hon'ble NGT has passed an elaborate Judgment dated 4/02/2022 and in compliance of the said Order, Joint committee has been constituted vide ref. no.2. (copy of order passed by NGT and constitution of Joint Committee is enclosed)

In this regard, Hon'ble District Magistrate has called 1st meeting of the said Joint Committee on 13.4.2022 at 3.30 pm in meeting hall, 1st floor, District Collector Office, Thane Court Naka, Ad Prabhakar Hegde Rd, Kharkar Alley, Thane West, Thane, Maharashtra 400601.

You are requested to attend the said meeting.

Encl: As above


Regional Officer, Thane


Copy submitted for information to:

1. Hon'ble District Magistrate, Thane.
2. Joint Director (WPC), M. P. C. Board, Mumbai.
3. Sr. Law Officer, P & L Division, MPCB, Mumbai.

Copy to:

1. Sub – Regional Officer, Thane – I.

ANNEXURE-3

Minutes of the Meeting

Dated: 13/4/2022

1st Meeting of Joint Committee in compliance of the Judgement order dated 04/02/2022 passed by Hon'ble National Green Tribunal (NGT), Principal Bench in original application No. 105/2022 filed by Shri Arif Nawaz M. M. Iraqi V/s State of Maharashtra.

A meeting was held in-person under the Chairmanship of Hon'ble Collector & District Magistrate, Thane on 13/04/2022 at Conference Hall Collectorate to discuss the matter in detail and decide the course of action of the committee. Following Committee members and other officers were present in the meeting.

- i. Shri Rajesh Narvekar – Hon'ble Collector & District Magistrate, Thane
- ii. Shri Ravindra Andhale – Regional Officer Thane, MPCB
- iii. Shri Satish Dehrekar – District Joint commissioner, Urban development, Collector office Thane.
- iv. Shri Sanjay Sandanshiv – Undersecretary, Environment dept., GoM
- v. Shri Satish Padwal – Sub Regional officer- Thane 2, MPCB
- vi. Shri Babasaheb M Kukde – I/C Regional Officer Kalyan, MPCB
- vii. Shri Rupesh Mahale- Project officer, MCZMA, Env. Dept, GoM
- viii. Shri Prakash Khadtare, Executive Engineer, Thane Municipal Corporation (TMC)
- ix. Representatives from Kalyan Municipal Corporation.
- x. Shri Shakil Shaikh, Sub Regional officer- Thane 1, MPCB
- xi. Shri Upendra Kulkarni, Sub Regional officer, Kalyan-1, MPCB

Leave of absence was granted to Shri Shri Pratik Bharne – Scientist E, CPCB, Pune.

Chairman of the Committee welcomed the members of the committee and allowed proceedings of the meeting to start.

Shri Ravindra Andhle – RO Thane (MPCB) briefed about the NGT matter and its order dtd 04/02/2022. He further elaborated and clarified that the issue is mainly related to disposal of untreated sewage in to Mumbra creek.

Representative of TMC informed that TMC has installed 32 MLD Capacity STP, which is in operation since 2016. Main sewer line laying work is done. In Ward no. 29 (part), 30,31,32,33(part) of Mumbra, house drainage to main sewer line connection work is under progress since 2019. Presently Mumbra STP is receiving 2 MLD sewage. Once above-mentioned house to sewer line connection work is completed, sewage collection at STP is expected at the tune of 15 MLD.

MPC Board representative gave an overview about the past analysis results of Mumbra STP and Ulhas creek. Board further shared the various directions issued to the TMC for non-compliances at STPs, to ensure 100 % treatment of generated sewage and to restrict the untreated/ partially treated sewage reaching to the Thane Creek.

Shri Rupesh Mahale- Project officer, MCZMA briefed the committee about the history of litigations filed in regard to the untreated sewage discharge in the Mumbra.

Committee unanimously decided to visit the site on 21-04-2022 to assess the factual position and interact with the stake holders. Sampling also would be taken in the presence of committee members; samples may be analysed for DO, BOD and faecal coliform etc.

Meeting ended with the vote of thanks.



ANNEXURE-4

ठाणे महानगरपालिका, ठाणे

दूरध्वनी: २५३३१२११

२५३३१५१०

महानगरपालिका भवन, सरसेनानीजनरलअरुणकुमारवैद्यमार्ग,चंदनवाडी,पांचपाखाडी,ठाणे-४००६०२.

THE MUNICIPAL CORPORATION OF THE CITY OF THANE

संदर्भ क्र : ठामपा/जनग/उप आ- 154

दिनांक : 25/4/2022

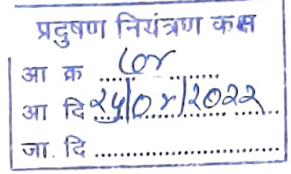


प्रति,

मा. प्रदूषण नियंत्रण अधिकारी,

प्रदूषण नियंत्रण विभाग,

ठाणे महानगरपालिका, ठाणे.



विषय : ठाणे महानगरपालिका क्षेत्रातील मुंब्रा व दिवा प्रभाग समिती क्षेत्रातील जनगणनेची माहिती तातडीने उपलब्ध होणेबाबत.

संदर्भ :- जा.क्र. ठामपा/प्रनिक/४८ दिनांक २५/०४/२०२२ चे पत्र, पत्र प्राप्त दिनांक २५/०४/२०२२.

उपरोक्त संदर्भीय विषयान्वये आपले पत्र या कार्यालयास प्राप्त झाले असून सदर बाबतच्या माहिती करीता आवश्यक असलेली 2021 ची लोकसंख्या कोरोनाच्या प्रादुर्भावामुळे जनगणनेच्या कामाची सुरुवात न झाल्याने उपलब्ध करून देणे शक्य नाही, तरी सन २०११ ची जनगणनेची माहिती सोबत जोडलेल्या तक्त्यान्वये उपलब्ध करून देण्यात येत आहे.

THANE MAHANAGAR PALIKA , THANE.

CENSUS DEPARTMENT

AS PER POPULATION CHART.

S.NO.	PRABHAG SAMITI NAME	WARD NO	POPULATION
1	MUMBRA PRABHAG SAMITI	26	58268
		30	60105
		31	53319
		32	54604
		TOTAL	226296
2	WAGLE PRABHAG SAMITI	16	55886
		17	56306
		18	53414
		TOTAL	165606
3	UTHALSAR PRABHAG SAMITI	10	50722
		11	51974
		12	51700
		TOTAL	154396
4	KALWA PRABHAG SAMITI	9	62268
		23	61742
		24	62519
		25	62697
		TOTAL	249226

S.NO.	PRABHAG SAMITI NAME	WARD NO	POPULATION
5	LOK-SAV PRABHAG SAMITI	6	60284
		13	57526
		14	58466
		15	61186
		TOTAL	237462
6	VARTAK NAGAR PRABHAG SAMITI	4	55911
		5	55058
		7	58393
		TOTAL	169362
7	MAJ-MAN PRABHAG SAMITI	1	51384
		2	58215
		3	55574
		8	57854
		TOTAL	223027
8	NAU- KOPRI PRABHAG SAMITI	19	51722
		20	53490
		21	50963
		22	54391
		TOTAL	210566
9	DIVA PRABHAG SAMITI	27	52047
		28	55666
		29	45983
		33	51851
		TOTAL	205547
		TOTAL	18,41,488

B. D. Chitambar

(वर्षा दिक्षीत)

उपायुक्त, (जनगणना)

ठाणे महानगरपालिका, ठाणे

प्रत माहितीस्तव: मा.अति.आयुक्त सों (2) ठाणे महानगरपालिका, ठाणे

Information /Data required from Thane Municipal Corporation

Sewage :-

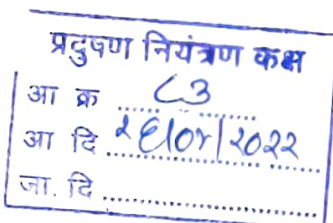
Sr. No.	Required Data	Information	
1	Ward wise/ zone wise population of Mumbra / Shil/ Kausa/ Diva	Population of Mumbra / Shil/ Kausa/ Diva is 431843	
2	Qty of Water supplied to above areas in MLD and its source.	100 MLD- Information from water department	
3	Sewage generation qty	Sewage generation of Mumbra / Shil/ Kausa/ Diva is 47 MLD	
4	Sewage collection- system/ network.	23 km sewer network is completed	
5	Sewage treatment		
	Existing	Work in Progress	Proposed
	A) STP details- units/flow diagram= 1 Number (Mumbra of 32 MLD A) Present flow of sewage; data for last 1 yr. = 2.5 MLD B) Society / flat system- No of society/ STPs total capacity. = Total nos. of private STPs are 22 nos. (Capacity of these 22 nos. STPs is 6.89 MLD)	No work in progress of STP	DPR is Prepared for Kausa Shil and Diva Area. Having 5 STPs of 106 MLD and 132 km. sewer network. The project is awaited for fund
6	Proposed STP details / Sewerage network/ Target plan with month and date.	as above	

Note :- In Mumbra Kausa, Shil, Diva area as per Government norms it is compulsory to Construct STP while developing land more than 20,000 .00 sqmt. Those plot having area below 20000 sqmt. it is compulsory to construct septic tanks for sewage treatment. Without septic tank no Occupation Certificate is given by corporation-other than legal building those building/chawl/huts does not have septic tanks, survey of such structures is in progress, for such structures the house connection work is also in progress (Round about 1700 no of house connection). In next phase remaining 3000 house connection of such structures will be connected to sewer network will be proposed.


City Engineer


Add. City Engineer


Executive Engineer



Current status of all Centralized & Decentralized Waste processing

As per Directions received from Hon. Bombay High Court in Civil Application ST/No.8250 of 2018 in writ petition no 1740 of 1998, Order dated 16/03/2018 , The Hon. Court has directed Thane Municipal Corporation to ensure that substantial part of the generated MSW is scientifically processed till 31st December 2019. Also TMC has been directed to undertake scientific study for assessing the quantity of Solid Waste which is likely to be generated within the span of 25 years in future and the impact of generation of Solid Waste and construction waste on the environment. Accordingly vide work order dated 14/02/2019 by 31st October 2019 the said compliance by All India Institute of Local Self Government has been carried out.

Current status of the Centralized and the various Decentralized processing plants

Sr. No	Processing Facility	Technology Centralized / Decentralized	Capacity (In TPD)	Operational Date	Current Status
1	Diaghar	Waste to energy	1200 M.T.	Dec 2023	The first phase (commissioning of MRF plants) will commence by December 2022 . Subsequently after the shifting of high tension power lines the second phase (commissioning of Waste to energy plant) will be operational within one year.
2	Hiranandani Estate	Bio-Composting	20 ton	April 2019	Plant is Fully Operational
3	Kolshet	Bio-methanation	10 ton	Oct 2019	Plant is Fully Operational
4	Kausa	Bio-methanation	10 ton	Oct 2019	Plant is Fully Operational
5	Hiranandani Estate	Mechanical Composting	5 ton	Jun 2019	Plant is Fully Operational
6	Kolshet	Mechanical Composting	25 ton	Feb 2022	Plant is Fully Operational
7	Kausa	Mechanical Composting	10 ton	Jun 2019	Plant is Fully Operational
8	Vrundavan Society	Mechanical Composting	10 ton	Jun 2020	Plant is Fully Operational

9	C.P.Talao Wagle	Transfer Station	600 M.T.	-	Plant is Fully Operational
11	C & D Waste	C & D Waste	300 M.T.	-	Plant is Fully Operational
12	Bhandarli	Windrow composting, scientific landfill site for the inerts	700 M.T.	Trial runs to commence from 1/5/2022	Plant will be Fully Operational from 15/5/2022

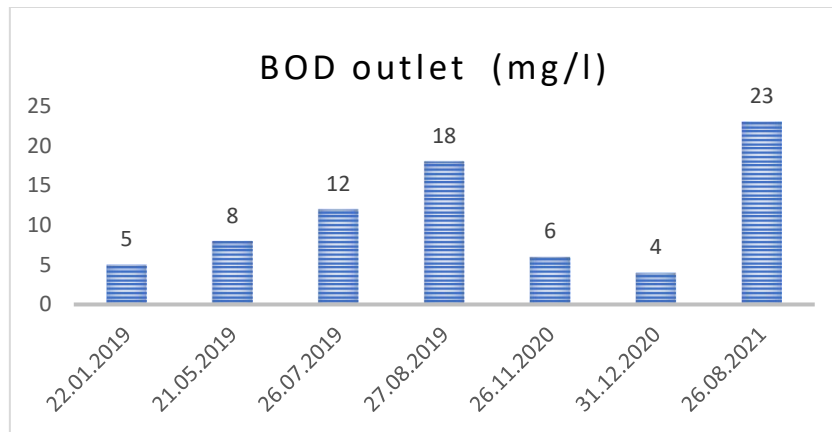
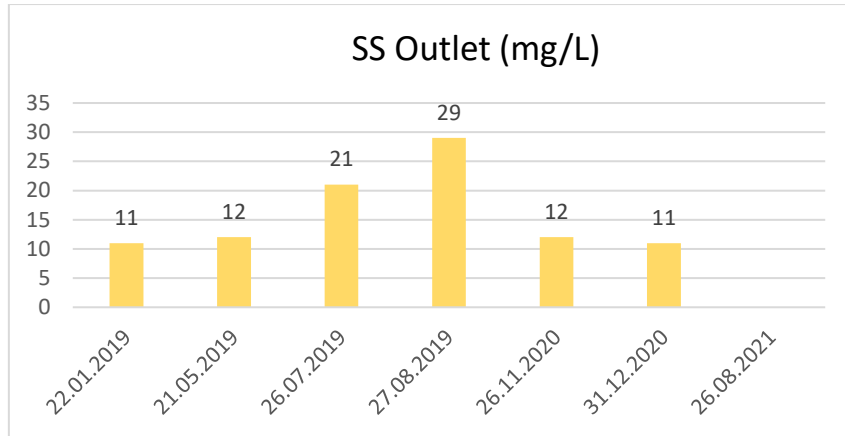


Deputy Municipal Commissioner
Solid Waste Management
Thane Municipal Corporation, Thane

AANEXURE- 5

ANALYSIS RESULTS: MUMBRA STP MONITORING BY MPCB (2019 & 2020)

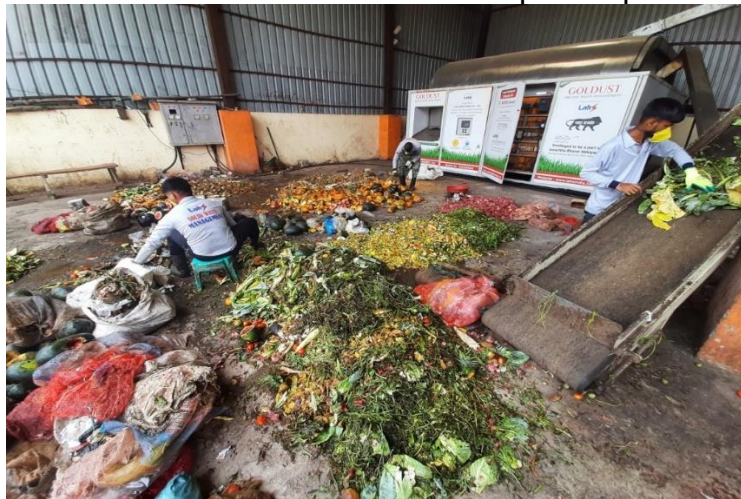
Parameters	pH		BOD		COD		SS		TDS		O & G		Chloride	
Standards (outlet) Not exceeding	6.5 to 8.5		10 mg/L		-		-		-		5 mg / L		-	
Date of Collection	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
22.01.2019	7.5	8.1	260	5	560	20	115	11	5.6	BDL
21.05.2019	...	6.7	...	8	...	36	...	12	BDL
26.07.2019	6.5	6.5	240	12	1096	40	508	21	14.4	BDL
27.08.2019	6.6	6.8	520	18	984	64	55	29	793	655	6.4	BDL	150	175
26.11.2020	6.6	7	340	6	600	40	22	12	1.8	BDL
31.12.2020	6.7	6.6	45	4	88	20	46	11	582	363	BDL	BDL
26.08.2021	6.6	6.7	210	23	1.6	BDL
Parameters	Sulphate		Phosphate		Free Ammonia		Nitrate		Total Ammonical Nitrogen		Disolved Phospates		DO	
Standards (outlet) Not exceeding	-		-		1.2 mg/L		45 mg/L		-		5 mg/L		NLT 5 mg/L	
Date of Collection	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
26.07.2019	3.4	0.38	0.01	0.01	0.49	0.45
27.08.2019	48	59.1
26.11.2020	2.82	0.07	4	4	4.6	2.15
31.12.2020	1.47	4.26	6.6	1.1	1.57	BDL	Nil	4.6
26.08.2021	0.11	BDL	0.71	0.98	19.1	0.71	Nil	2



Photographs taken during the joint committee visit on 21.04.2022



SBR at STP Mumbra Thane Municipal Corporation



Bio-Composting Facility Kausa



Desai Creek UP Stream, Khadi Bridge, Diva



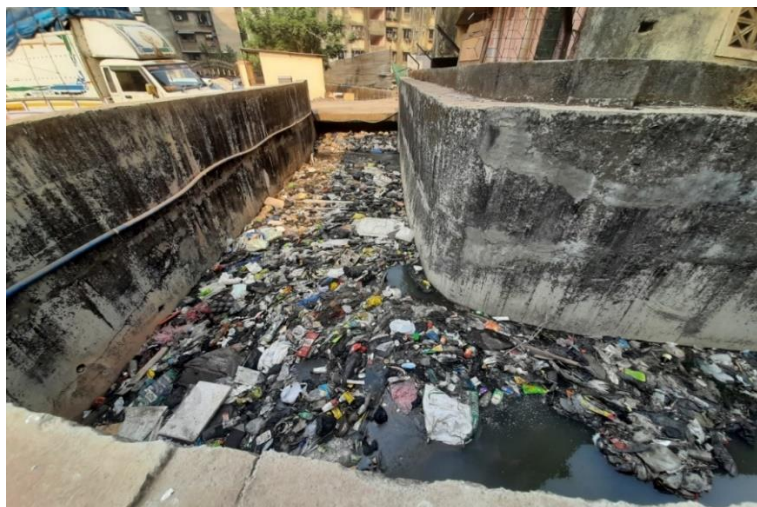
Desai Creek down Stream, Chuha Bridge, Diva (High Tide)



Dosti Planet nallah, Shil, Mumbra



M.M. Valley nallah, Kausa, Mumbra



Kadar Palace (Aminabaad), nallah, Kausa



Amrutnagar nallah, Mumbra



Sanjay Nagar, nallah, Mumbra



Mumbra Station nallah



Retibunder nallah, Mumbra

AANEXURE-7 (Action Plan from TMC)

Thane Municipal Corporation, Thane.

Sub :- Information regarding Detailed Action Plan for OA No.105/2022.
(Arif Iraqi)

Ref :- E-mail received from Sub Regional Officer, Thane-1 MPC Board,
Dt.06.05.2022.

Sr. No.	Points	Detailed Action Plan and Timeline Program
1	Entire sewage generation shall be collected & shall be treated	For Mumbra Kausa 32 MLD STP is constructed and 23 Km sewer line laid and Commissioned on 2018, since from 2019 property connection joining to sewer line is in progress
2	Connection of household to main sewer line work completion	Household connection is in progress since from 2019. Round about 1700 house connections in Mumbra Kausa will be completed in coming 2 years. Other than this, property survey is going on for house connections.
3	Broken Sewer line work completion if pending	Detection/ repair work of Broken Sewer line work is going on and will be completed up to May 2023.
4	Any other expansion / up gradation work which might have been planned	DPR for Sewerage Scheme for Shil and Diva area is prepared having 5 STPs of 106 MLD , 132 kilometer sewer network, 18 Pumping station and 10 booster station having huge project cost. Due to covid 19 maximum expenditure of TMC is spend on covid 19 in during last 2 years. This project will be taken in hand step by step on priority as availability of funding

City Engineer


Add. City Engineer

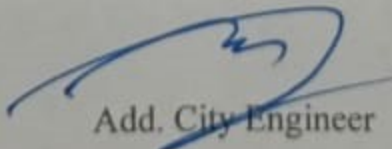
Executive Engineer


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(Arif Iraqi)

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City Engineer


Add. City Engineer


Executive Engineer

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397 (4)

Date : 11 /09 /2019

To
The Municipal Commissioner,
Thane Municipal Corporation,
Thane.

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
2. H'ble NGT Order dated 20/09/2018 and 19/12/2018 in Original Application No.673 /2018 in the News Item dated 17/09/2018 in 'The Hindu' authorised by Shri Jacob Koshy under the heading "More River Stretches are now critically polluted"
3. Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

.....

WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 20/09/2018 in Original Application No.673 /2018 directed All States and Union Territories to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml) within six months from the date of finalisation of the action plans.

AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued various directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 -9.0, BOD < 10 mg/L, COD < 50 mg/L, TSS < 20 mg/L, fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 226 MLD out of that 54 MLD is treated or partially treated and 172 MLD of the sewage is discharging into the River/Creek without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

- a) To submit the time bound action plan for 100% treatment of the generated sewage and achieving effluent discharge standards for STPs.
- b) Prepare and furnish action plan for utilization of Treated sewage
- c) Why the Municipal Corporation shall not be levied by MPC Board the maximum amount of environmental compensation (Total capital cost component amount i.e. Rs. 100 Cr as well as O & M cost component i.e. Rs. 10 Lacs per day) recommended for untreated/partially treated sewage discharge as mentioned in the Hon'ble NGT order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India,

You shall submit your reply/objections within a period of 7 days from the date of receipt of these directions to this office if any, failing which the Board will be constrained to issue appropriate final directions including deposition of environmental compensation, as may deem fit in your case, which may please be noted.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary


Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB Thane/ Sub-Regional Officer Thane-I MPCB: - They are directed to serve the copy and take necessary follow up action.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagale Estate, Thane-400 604.

No. MPCB/ROT/SCN-PI/2102180002

Date:-18/02/2021

To,
M/s. Thane Municipal Corporation,
Dr. Almeda Road, Panchpakhadi,
Tal. & Dist. Thane

Sub:- Show cause notice u/s Water (Prevention & Control of Pollution) Act, 1974, & the Air (Prevention & Control of Pollution) Act, 1981 and Solid Waste Management Rules, 2016

**Ref: - 1) Consent granted by Board.
2) Visit of Boards officials to your unit on 31/12/2020.
3) Action proposal submitted by Sub- Regional Office, Thane-I vide MPCB-LEGAL_ACTIONS- 140121009, dtd. 21/01/2021.**

WHEREAS, your corporation area falls under the Water (Prevention & Control of Pollution) Act, 1974, & the Air (Prevention & Control of Pollution) Act, 1981 and Solid Waste Management Rules, 2016 are applicable to your corporation.

AND WHEREAS, Board officials of Sub-Regional Office, Thane-I visited the sewage treatment plant site on 31/12/2020 and the observations / non-compliances are reported vide ref. 2 above. The non-compliances are as below:

- 1) Domestic sewage generation in TMC jurisdiction is 334 MLD. Six STPs are found presently in working condition ie Kopari, Mumbra, Everest Kolshet, Lodha, Vartak, Vitava. All these STPs are running on 45 % capacity utilisation sewage load wrt design capacity.
- 2) Kharegaon STP is not yet commissioned, which was to be commissioned by 31.03.2017 as per consent granted by the Board dated 16.02.2018.
- 3) Presently about 240 MLD raw domestic sewage is discharged into Thane creek without any treatment.
- 4) Thane creek analysis reports are exceeded than the norms prescribed on various occasions. LAQ in this issue was received thrice in the past assembly sessions.
- 5) You have not submitted any action plan w.r.t. treatment of remaining sewage being discharged directly into creek.

AND WHEREAS, it seems that you are causing public nuisance & polluting the Environment, this amounts to blatant violation of consent conditions and clearly shows your gross negligent attitude towards pollution control.

NOW THEREFORE, you are hereby directed to show cause as to why legal action shall not be initiated against your corporation?

: 2 :

You are requested to attend the personal hearing on 26/02/2021 at 11:00 hrs on above mentioned office address along with all relevant documents on which you want to rely upon. Please note failing in which, it will be assumed that you have no say to offer and the Board may initiate the appropriate legal action as may be deemed fit in your case.



(R.A. Rajput)
Regional Officer, Thane

Copy submitted to :

Joint Director (WPC), MPC Board, Sion, Mumbai-22.

Copy to:-

Sub-Regional Officer, M.P.C. Board, Thane-I - He is directed to serve these directions to industry & attend hearing with relevant documents.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagale Estate, Thane-400 604.

No: MPCB/ROT/ID/ 2104270002

Date: 27/04/2021

To,
M/s. Thane Municipal Corporation,
Dr. Almeda Road, Panchpakhadi,
Tal. & Dist. Thane

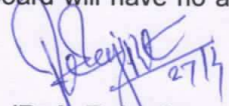
Sub:- Interim Directions under section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 & Solid Waste Management Rules, 2016.

Ref: 1) Consent granted by Board
2) Show Cause Notice issued dtd. 18/02/2021.
3) Personal hearing extended to you on 26/02/2021.
4) Action proposal submitted by Sub- Regional Office, Thane-I vide MPCB-LEGAL_ACTIONS- 140121009, dtd. 17/03/2021.

This is with reference to the Show Cause Notice issued by MPC Board vide above referred letter at Sr. No.2 & personal hearing held before the undersigned on 26/02/2021. During the course of personal hearing, you have informed about the steps being taken to comply various non-compliances mentioned in the Show Cause Notice has also assured to take suitable action in time bound manner. Accordingly, following interim directions are issued for immediate compliance, which were also informed to you during the course of hearing.

- 1) You shall operate all the six STP's with full capacity.
- 2) You have not commissioned the Kharegaon STP, which was to be commissioned by 31.03.2017 as per consent granted by the Board dated 16.02.2018. Hence submit the same shall be commissioned at the earliest.
- 3) Presently about 240 MLD raw domestic sewage is discharged into Thane creek without any treatment for which you shall submit the plan for treatment of the same.
- 4) Thane creek analysis reports are exceeded than the norms prescribed on various occasions. LAQ in this issue was received thrice in the past assembly sessions. Hence you shall treat the sewage to achieve the standards.
- 5) You shall submit the action plan within 2-months period w.r.t. treatment of remaining sewage being discharged directly into creek.

In case, you fail to comply with the above directions M.P.C. Board will have no alternative but to issue appropriate final directions which please be note.


(R. A. Rajput)
Regional Officer, Thane

Copy submitted to:-

- 1) Member Secretary, M. P. C. Board, Mumbai.
- 2) Joint Director (WPC), M.P.C. Board Mumbai.

Copy to:-

1. Sub-Regional Officer, M. P. C. Board, Thane-I - for timely follow up & compliance of above directions.
2. Master copy.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
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No: MPCB/ROT/ID/ 2104270002

Date: 27/04/2021

To,
M/s. Thane Municipal Corporation,
Dr. Almeda Road, Panchpakhadi,
Tal. & Dist. Thane

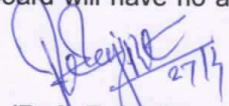
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(R. A. Rajput)

Regional Officer, Thane

Copy submitted to:-

- 1) Member Secretary, M. P. C. Board, Mumbai.
- 2) Joint Director (WPC), M.P.C. Board Mumbai.

Copy to:-

1. Sub-Regional Officer, M. P. C. Board, Thane-I - for timely follow up & compliance of above directions.
2. Master copy.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 022-24010437, 24037124,
24020781, 24035273

Website: www.mpcb.gov.in



"Your Service is our Duty"

Kalpataru Point, 3rd & 4th floor,
Sion-Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E),
Mumbai - 400 022

No. MPCB/B- 1884

Date: 20/10/2021

To,
The Municipal Commissioner,
Thane Municipal Corporation

Sub: Directions u/s 5 of the Environment (Protection) Act, 1986
read with Solid Waste Management Rules, 2016.

Ref: 1. Guidelines for Management of Sanitary Waste issued by
Central Pollution Control Board-May 2018.
2. Order dated 10/08/2021 passed by Hon'ble National Green
Tribunal, Western Zone, Pune in Original Application No.56/2018
filed by Mr. Nikhil Vidyanath Jogalekar v/s MoEF & CC & Ors.

.....

WHEREAS, the Ministry of Environment, Forest and Climate Change, Government of India in exercise of the powers conferred by Section 3, 6 & 25 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000, has published the Solid Waste Management Rules, 2016 vide Notification bearing S.O. No.1357(E), dated 08/04/2016.

AND WHEREAS, it is obligatory on the part of every Local Body, Operator of the Facility or any other Agency responsible for processing and disposal of solid waste, to comply with the provisions of the Solid Waste Management Rules, 2016.

AND WHEREAS, it is one of the duty and responsibility of every Local Body, to create a public awareness through information, education and communication campaign and educate the waste generators to practice segregation of waste into bio-degradable, non-biodegradable (recyclable & combustible), sanitary waste and domestic hazardous waste at source and wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the Local Body and place the same in the bin meant for non-biodegradable waste and ensure safe storage & transportation of the domestic hazardous waste to the Hazardous Waste Disposal Facility or as may be directed by the State Pollution Control Board.

AND WHEREAS, it is one of the duty of manufacturers or brand owners of disposable products and sanitary napkins & diapers shall explore the possibility of using all recyclable material in their products or they shall provide a pouch or wrapper for disposal of each napkin or diaper alongwith the packet of their sanitary products.

AND WHEREAS, the Central Pollution Control Board has published Guidelines for Management of Sanitary Waste-May, 2018, which are available on CPCB/MPCB's Websites.

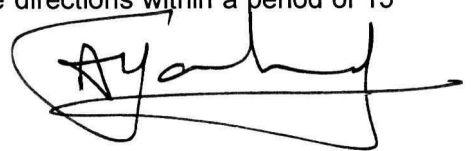
AND WHEREAS, one Mr. Nikhil Vidyanath Jogalekar has filed an Original Application bearing No.56/2018 against the Ministry of Environment, Forest & Climate Change, Govt. of India & Ors. before Hon'ble National Green Tribunal, Western Zone, Pune, regarding non-compliance of Solid Waste Management Rules, 2016.

AND WHEREAS, the Hon'ble NGT vide order dated 10/08/2021 directed the Statutory Authorities to enforce the compliance of the SWM Rules, 2016.

NOW THEREFORE, the Municipal Corporation is hereby directed to comply with the following directions:

- (i) You shall establish a Waste Deposition Centre for sanitary waste and dispose the sanitary waste as per the Guidelines for Management of Sanitary Waste-May, 2018 published by CPCB.
- (ii) You shall create public awareness through information, education and communication campaign and educate the waste generators to practice segregation of waste into bio-degradable, non-biodegradable (recyclable & combustible), sanitary waste and domestic hazardous waste at source.
- (iii) You shall create public awareness through information, education and communication campaign and educate the waste generators to wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the Municipal Corporation and place the same in the bin meant for non-biodegradable waste.
- (iv) You shall ensure that the manufacturers or brand owners of disposable & sanitary products shall provide a pouch or wrapper for disposal of sanitary products alongwith the packets.

You shall submit the compliance report on the above directions within a period of 15 days from the date of receipt of these directions.



(A. L. Jarhad, IAS)
Chairman

Copy f. w. c. s. to: Principal Secretary, Urban Development Deptt-II, Govt. of Maharashtra, Mantralaya, Mumbai-32 – It is requested to ensure the compliance of the above directions.

Copy to: 1. Regional Officer (HQ)/Law Officer (P&L Divn.I & II), MPCB, Mumbai – for information and necessary action.
2. All RO- for information and necessary follow up with the Corporation and submit the compliance report

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.
"Your Service is Our Duty"		

No. MPCB/ROT/PD/2110260003

Date : 26/10/2021

To,
 ✓ M/s. Thane Municipal Corporation,
 Dr. Almeda Road, Panchpakhadi,
 Tal & Dist-Thane.
 Site: Diva Dumping Ground,
 Vill-Diva, Thane.

Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and/or u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 and read with Solid Waste Management Rules, 2016.

**Ref: - 1) Consent granted by Board
 2) Show Cause Notice issued dated 16/03/2020.
 3) Interim Directions issued vide no. MPCB/ROT/ID/681 dated 18/1/2021.
 4) Action proposal submitted by Sub-Regional Officer, Thane-I vide Legal Action No. MPCB-LEGAL_ACTIONS-071219029.
 5) Minutes of Personal Hearing extended to TMC on 9.9.2021, before Hon'ble Member Secretary, MPC Board.**

WHEREAS, your corporation falls under the Water & Air pollution prevention area declared under Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Solid Waste Management Rules, 2016 are applicable to your corporation.

AND WHEREAS, in context with the fire incident occurred on 26.11.2019 at Dumping ground, Diva Khardi Road, Thane, Board has already issued Show Cause Notice under ref. no. 2. Thereafter, subsequent to the personal hearing, Interim directions have also been issued to your corporation vide ref. no.3 as below:

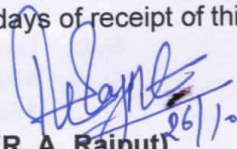
- 1) Mrs. Manisha Pradhan, Pollution Control Officer shall be the Nodal Officer for all the corporation related issues.
- 2) You shall immediately apply for renewal of authorization consent to operate for C & D waste plant.
- 3) You shall obtain authorization for the decentralized treatment facilities operational at 5 locations.
- 4) Solid Waste Management MPCB portal for ward wise information shall be updated on daily within one week period.
- 5) You shall submit time bound proposal for installation of solid waste treatment facilities for treatment of presently untreated quantity of waste.
- 6) You shall submit detail feasibility study report regarding biomining activity to be conducted at legacy waste site at Diva Khardi within 45 days period.
- 7) You shall immediately appoint one Nodal Officer for further communication w.r.t pilot project of STP upgradation for which MPCB shall provide 100% financial assistance.
- 8) You shall submit Bank Guarantee of Rs. 5.0 Lakh in favour of Regional Office, Thane within 7-days towards compliance of consent conditions & interim directions.

AND WHEREAS, the during the visit of officials of Sub-Regional Office, M.P.C.B. Thane-I dtd. 31/05/2021 various non-compliances including non-compliance of Interim Directions were observed. Accordingly, further action has been initiated vide ref. no. 4.

AND WHEREAS, personal hearing was extended to the Thane Municipal Corporation on 9.9.2021 before Hon'ble Member Secretary of the Board wherein various non-compliances by TMC w.r.t. dumping site at Diva Kharadi were noted and following directions were issued.

1. The Corporation shall strictly follow guidelines of Law/Rules for waste shifting from Digha to Bhandarli gaon.
2. The Corporation shall establish temporary processing at Degha before shifting material to Bhandarli gaon.
3. The Thane Municipal Corporation shall submit time bound action plan within 8 days for Bio mining of Legacy waste at four station.

NOW THEREFORE, you are directed to comply with above said directions and submit your reply/report alongwith relevant documents within 10 days of receipt of this letter.


(R. A. Rajput)

Regional Officer, Thane

Copy submitted to :

Joint Director (WPC), MPC Board, Sion, Mumbai-22.

Copy to:-

Sub-Regional Officer, M.P.C. Board, Thane-I - He is directed to serve these directions to industry & submit with follow-up action.

Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Sion Matunga Scheme Road No.8,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

Your Service is our duty

NO.MPCB/RO(HQ)/B- 1665

Date : 28/07/2021

To
The Municipal Commissioner,
Thane Municipal Corporation,
Dist- Thane

Sub : Directions for non-compliance of Hon'ble National Green Tribunal Order dated 02/07/2020 in Original Application No.606/2018–In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

- Ref : 1. Orders dated 24/01/2020 and 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018
2. D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.
3. Letter dtd.07/12/2020 regd. Assessment of Environment Compensation issued by MPCB to the Local Bodies.

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The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018– In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of Order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 directed to impose Environment Compensation on the non-complied Local Bodies towards non-compliance of Solid Waste Management and non-compliance of Legacy Waste Management.

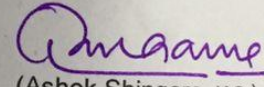
The officers of the Maharashtra Pollution Control Board reported that your Local Body have failed to comply with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders. Therefore you were directed to pay Environment Compensation for the period of 01/04/2020 to 30/11/2020 vide letter dated 07/12/2020 and to deposit the Environment Compensation amount to the concerned Regional Officers of the Maharashtra Pollution Control Board within a period of one month.

: 2 :

It has been observed that your Corporation has not paid the aforesaid Environment Compensation till the date. Further it is also observed that still your Corporation has not complied with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the Solid Waste Management Rules, 2016 and final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the non-compliance of Legacy Waste Management as you have not started work of bioremediation of Legacy Waste.

You are hereby directed to deposit aforesaid amount towards the environment compensation to the concerned Regional Officer of the Maharashtra Pollution Control Board for restoration of environment, within 10 days from the receipt of this letter, failing which, MPCB will initiate legal action against your Corporation and the persons responsible for day to day affairs of your Corporation, without giving any further notice in accordance with the provisions of the Environment (Protection) Act, 1986 read with the Solid Waste Management Rules, 2016, which please note.


(Ashok Shingare, IAS)
Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Thane/Sub-Regional Officer, MPCB, Thane I -for information and necessary action.- They are directed to take follow up with the concerned corporation & councils